

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

C. P. NO. 71(ND)/2013

**PRESENT: SMT. INA MALHOTRA**  
**HON'BLE MEMBER(J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017.**

**NAME OF THE COMPANY:** Sh. Achal Nath & Ors. Vs. M/s. Ashok Brothers Impex Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT:** 397/398

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s)	: Mr. Krishna Kumar, Advocate Ms. Srujana Suman Mund, Advocate Mr. K. Datta, Advocate Mr. Shantanu Parashar, Advocate		
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	For the Respondent (s)	: Mr. Saurabh Kalia, Advocate		
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**ORDER**

CA No. 258 of 2017 has been filed.

Ld. Counsel for the Petitioner seeks withdrawal of the CA in view of the changed circumstances.

The same is allowed. CA is dismissed as withdrawn.

Renotify this case for final arguments on 24<sup>th</sup> January, 2018.

—Sd—

**(Ina Malhotra)**  
**(Member (J))**